

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

## NEW BOMBAY BENCH

O.A. No. 669/90

~~MAXX NO~~

198

DATE OF DECISION 9.1.1991SHRI K.N.ACHARYA

Petitioner

None

Advocate for the Petitioner(s)

Versus

Postmaster General, (Union of India), Maharashtra Circle, GPO, Bombay-1 Respondent  
and others Mr.P.M.Pradhan,

Advocate for the Respondent(s)

## CORAM

The Hon'ble Mr. M.Y.Priolkar, M(A)

The Hon'ble Mr. J.P.Sharma, M(J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

(H)

Original Application No. 669/90

Shri K. N. Acharya,  
Sweeper,  
Working at Andheri (W) Post Office,  
S.V.Road, Andheri (W)  
Bombay - 400058 .... Applicant

Vs.

Postmaster General  
(Union of India)  
Maharashtra Circle, GPO  
Bombay - 400001 & Otrs. .... Respondents

CORAM : Hon'ble Member Shri M.Y.Priolkar, M(A)

Hon'ble Member Shri J.P.Sharma, M(J)

Appearance:

None for the applicant

Mr.P.M.Pradhan, Advocate,  
for the Respondents.

ORAL JUDGMENT

(PER : M.Y.Priolkar, M(A))

DATED: 9.1.1991

Mr.P.M.Pradhan, Advocate, appeared for the Respondents. Neither the applicant nor his advocate is present. They were also not present on 2nd January 1991 when this case was earlier listed for admission hearing. It would appear that the applicant is not interested in pursuing this application.

2. Mr.P.M.Pradhan stated that the applicant was working on daily wages and denied that his services were not being continued only for preventing him from completing 240 days of service as alleged in the application.

(S)

3. In the circumstances, we are of the view that this  
a  
case can be closed by giving/direction to the Respondents,  
that in case the Department is still in need of such  
services for which the applicant was employed on daily  
wages basis earlier and if he is still readily available,  
the Department should prefer the applicant for further  
engagement as a daily wage worker instead of engaging a  
fresh hand, *on daily basis*

4. With this direction, this application is disposed of  
at the admission stage itself with no order as to costs.

*Pracee*  
(J.P. Sharma) 9.1.91  
M(J)

*W. M. Priolkar*  
(M. Y. Priolkar) 9.1.91  
M(A)